

The Sonowal Kachari Autonomous Council (Amendment) Bill, 2021.A
Bill

further to amend the Sonowal Kachari Autonomous Council Act, 2005.

Preamble

Whereas it is expedient further to amend the Sonowal Kachari Autonomous Council Act, 2005 hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act
No. XX
of 2005

It is hereby enacted in the Seventy-second Year of the Republic of India, as follows :-

Short title,
extent and
commencement

1. (1) This Act may be called the Sonowal Kachari Autonomous Council (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
section 6

2. In the principal Act in section 6, for sub-section (1), the following shall be substituted, namely :-

“(1) The General Council shall consist of 36 (thirty six) members out of which 32 (thirty two) shall be elected members and 4 (four) members shall be nominated by the Government of Assam to give representation of those group/communities of the council area which are not otherwise represented in it. Out of 32 (thirty two) seats, 25 (twenty five) seats shall be reserved for Scheduled Tribes and 6(six) seats shall be reserved for women and 1(one)seat shall be reserved for general community.”

Amendment of
section 15

3. In the principal Act, for section 15, the following shall be substituted, namely :-

“15. The quorum necessary for transaction of business at a meeting of the General Council shall be 18 (eighteen) members and the decision of the General Council shall be by a single majority of votes of the members present.”

Amendment of
section 48

4. In the principal Act, in section 48, for sub-section (2), the following shall be substituted, namely :-

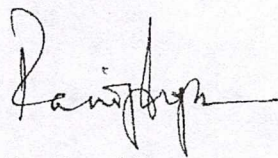
“(2) There shall be 32 (thirty two) constituencies covering the Council Area for electing members to the General Council. Each constituency shall be a single member constituency and territorial.”

das
VETTED BY THE
LEGISLATIVE DEPARTMENT
ON... 7.12.2021

STATEMENT OF OBJECTS AND REASONS

The Sonowal Kachari Autonomous Council (Amendment) Bill, 2021 is proposed with a view to increase the constituencies of elected members from the existing 26 to 32 members while keeping the number of Government nominee unchanged at 4.

The Bill is proposed to give due representation to the people of villages predominantly inhabited by Sonowal Kachari and other Schedule Tribes & to meet people's aspiration and development.



Dr. Ranoj Pegu,
WPT & BC Department, Assam.



Principal Secretary,
Assam Legislative Assembly

Amendments of provisions in respect of Sonowal Kachari Autonomous Council Act, 2005

Sl. No.	Provision	Existing	Proposed amendments
1.	Chapter-II Head-THE GENERAL COUNCIL Section 6- Constitution of the General Council Subsection (1)	“The General Council shall consist of 30 (thirty) members out of which 26 (twenty six) shall be elected members and 4 (four) members shall be nominated by the Government of Assam to give representation of those group/communities of the council area which are not otherwise represented in it. Out of 26 (twenty six) seats, 20 (twenty) shall be reserved for Scheduled Tribes and 5 (five) seats shall be reserved for women, and 1 (one) for general community.”	“The General Council shall consist of 36 (thirty six) members out of which 32 (thirty two) shall be elected members and 4 (four) members shall be nominated by the Government of Assam to give representation of those group/communities of the council area which are not otherwise represented in it. Out of 32 (thirty two) seats, 25 (twenty five) seats shall be reserved for Scheduled Tribes and 6 (six) seats shall be reserved for women and 1 (one) seat shall be reserved for general community.”
2.	Chapter-II Head-THE GENERAL COUNCIL Section 15- Quorum	“The quorum necessary for transaction of business at a meeting of the General Council shall be 15 (fifteen) members and the decision of the General Council shall be by a single majority of votes of the members present.”	“The quorum necessary for transaction of business at a meeting of the General Council shall be 18 (eighteen) members and the decision of the General Council shall be by a single majority of votes of the members present.”
3.	Chapter-VII Head-ELECTION Section 48- Delimitation Sub-section (2)	“There shall be 26 (twenty six) constituencies covering the Council Area for electing members to the General Council. Each constituency shall be a single member constituency and territorial.”	“There shall be 32 (thirty two) constituencies covering the Council Area for electing members to the General Council. Each constituency shall be a single member constituency and territorial.”